

PUNJAB VIDHAN SABHA

BULLETIN No. 3

Friday, the 30th September, 2022

(From 11:00 A.M to 12:15 P.M.)

I. Observation regarding the conduct of the Members and maintaining the dignity of the House and the Chair during the Zero Hour

The Hon'ble Speaker observed that every Member has to raise one issue during the Zero Hour. It is our own responsibility to maintain the dignity of this House and the Chair. It is the responsibility of all of us. Only one issue is to be raised during the Zero Hour. Express too much in too few words with full preparation. I humbly request that 2.75 crore people of Punjab and the Punjabis residing worldwide are watching us. Our behaviour should be exemplary. Therefore, whatever you speak against the Chair is against the House. It is disgrace of the House. That should not happen.

II. Calling Attention Notices

1. Sardar Partap Singh Bajwa, Leader of Opposition drew the attention of the Revenue Minister towards demand of the farmers for compensation as rain has damaged their Paddy crops.

(No.1)

The Minister for Rural Development and Panchayats and the Minister for Revenue, Rehabilitation and Disaster Management gave a reply.

2. Shri Barinder Kumar Goyal, M.L.A. drew the attention of the Minister for Agriculture towards non-construction of bridge on drain running through Badalgarh to Nava Gaon road in district Lehragaga.

(No.7)

The Minister for Rural Development and Panchayats gave a reply.

III. Papers to be laid on the Table

The Parliamentary Affairs Minister laid papers on the Table of the House as mentioned at Serial No.1 to 11 as shown under item No.II in today's List of Business.

IV. Legislative Business

1. The Punjab State Vigilance Commission (Repeal) Bill, 2022

The Chief Minister introduced the Punjab State Vigilance Commission (Repeal) Bill, 2022 and also moved that the Bill be taken into consideration at once.

The Motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-clause (1) of Clause 1 and the Title were put to the vote of the House and carried.

The Motion moved by the Chief Minister that "The Punjab State Vigilance Commission (Repeal) Bill, 2022 be passed", was put to the vote of the House and carried.

The Chief Minister, spoke for 01 minute while moving the Bill.

2. The Punjab Village Common Lands (Regulation) Amendment Bill, 2022

The Rural Development and Panchayats Minister introduced the Punjab Village Common Lands (Regulation) Amendment Bill, 2022 and also moved that the Bill be taken into consideration at once.

The Motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, Sub-Clause (2) of Clause 1, Clause 2, Sub-Clause of Clause 1 and the Title were put to the vote of the House and carried.

The Motion moved by the Rural Development and Panchayats Minister that "The Punjab Village Common Lands (Regulation) Amendment Bill, 2022 be passed", was put to the vote of the House and carried.

3. The Punjab Goods and Services Tax (Amendment) Bill, 2022

The Finance Minister introduced the Punjab Goods and Services Tax (Amendment) Bill, 2022 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

During Clause-wise consideration of the Bill, Sub-clause (2) of Clause 1, Clauses 2 to 19 as there was no amendment therein collectively, Sub-Clause (1) of Clause 1 and Title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Goods and Services Tax (Amendment) Bill, 2022 be passed", was put to the vote of the House and carried.

The Finance Minister spoke for 02 minutes while moving the Bill.

V. Appeal to the Opposition Party (Indian National Congress) for discussion on the issues of the people of Punjab by the Hon'ble Speaker

The Hon'ble Speaker expressed his anguish on non-discussion of issues of the people of Punjab by the Opposition Party. He said that if the Opposition Party had held discussion over the Bills, the advantage of their experience could have been availed. Not discussing on the issues of the people is a deception with the people and breach of trust of the Punjabis. There are many important issues of the people of Punjab, which should be discussed in the House. He appealed that the Members come with preparation in the sitting to be held on Monday.

The House, then adjourned till 02:00 P.M on Monday, the 03rd October, 2022.

**CHANDIGARH:
THE 30th SEPTEMBER, 2022**

**SURINDER PAL,
SECRETARY.**